

[*English*]

MR. SPEAKER: They say it is in progress.

(*Interruptions*)

[*English*]

MR. SPEAKER: I have heard it. It is an elected Government; I have to go by what they say. If they are wrong, then we will catch them.

(*Interruptions*)

PROF. MADHU DANDAVATE: This is the Ministry's reply. It is a cursory one. Can this reply be a substitute to the Defence Minister's reply in the House..... (*Interruptions*)

[*Translation*]

MR. SPEAKER: The facts that are with me.....

(*Interruptions*)**

[*English*]

MR. SPEAKER: Not allowed.

PROF. MADHU DANDAVATE: Are you convinced with the reply of the Defence Ministry? Is it a substitute for the reply in the House?

[*Translation*]

MR. SPEAKER: You come to me and discuss it if you so desire, but the point is that I have placed before the House whatever information was available with me.

[*English*]

I will look into it. You come to me.

PROF. MADHU DANDAVATE: We are demanding a discussion in the House.

[*Translation*]

MR. SPEAKER: I am not stopping you from discussing it in the House. But it can be discussed in some other way also. I am looking into it and if there is some thing, discussion will be allowed. (*Interruptions*)

[*English*]

MR. SPEAKER: What has been done in the House, I will go by that.

12.20 hrs.

PAPERS LAID ON THE TABLE

Review on and Annual Report of Scooters India Ltd. for 1986-87, Triveni Structural Ltd. for 1986-87, Tungabhadra Steel Products Ltd., for 1986-87, etc.

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government on the working of the Scooters India Limited for the year 1986-87.
- (ii) Annual Report of the Scooters India Limited for the year 1986-

- 87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5197/87]
- (b) (i) A statement regarding Review by the Government on the working of the Triveni Structure Limited for the year 1986-87.
- (ii) Annual Report of the Triveni Structural Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5198/87]
- (c) (i) A statement regarding Review by the Government on the working of the Tungabhadra Steel Products Limited for the year 1986-87.
- (ii) Annual Report of the Tungabhadra Steel Products Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5199/87]
- (d) (i) A statement regarding Review by the Government on the working of the Instrumentation Limited, for the year 1986-87.
- (ii) Annual Report of the Instrumentation Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5200/87]
- (e) (i) Review by the Government on the working of the Hindustan Salts Limited for the year 1985 to 87.
- (ii) Annual Report of the Hindustan Salts Limited for the year 1985 to 1987 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5201/87]
- (f) (i) Review by the Government on the working of the Sambhar Salts Limited for the years 1985 to 1987.
- (ii) Annual Report of the Sambhar Salts Limited for the years 1985 to 1987 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5202/87]
- (g) (i) A statement regarding Review by the Government on the working of the Praga Tools Limited for the year 1986-87.
- (ii) Annual Report of the Praga Tools Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5203/87]
- (h) (i) A statement regarding Review by the Government on the working of the Mining and Allied Machinery Corporation Limited, for the year 1986-87.
- (ii) Annual Report of the Mining and Allied Machinery Corporation Limited, for the year 1986-87 along with Audited Accounts and

the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5204/87]

- (i) (i) A statement regarding Review by the Government on the working of the HMT Limited for the year 1986-87.
- (ii) Annual Report of the HMT Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5205/87]
- (j) (i) A statement regarding Review by the Government on the working of the National Industrial Development Corporation Limited for the year 1986-87.
- (ii) Annual Report of the National Industrial Development Corporation Limited, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5206/87]

Review on and Annual Report of Singareni Collieries Co. Ltd; for 1986-87

THE MINISTER OF ENERGY (SHRI VASANT SATHE): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (1) Review by the Government on the working of the Singareni Collieries Company Limited for the year 1986-87.

- (2) Annual Report of the Singareni Collieries Company Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5207/87]

Notification under Indian Telegraph Act

THE MINISTER OF COMMUNICATIONS (SHRI ARJUN SINGH): I beg to lay on the Table a copy of the Indian Telegraph (Fifth Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 837 in Gazette of India dated the 5th October, 1987 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-5208/87]

Notification under Rice Milling Industry (Regulation) Act, under Bureau of Indian Standards Act, Annual Report of and Review on Super Bazar, the Cooperative Store Ltd., New Delhi, for 1985 etc

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT): I beg to lay on the Table—

- (1) A copy of the Rice-Milling Industry (Regulation and Licensing) (Second Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 935(E) in Gazette of India dated the 25th November 1987 under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958. [Placed in Library. See No. LT-5209/87]
- (2) A copy of Notification No. S.O. 1014(E) (Hindi and English versions) published in Gazette of

India dated the 24th November, 1987 regarding delegation of powers of the State Government to Union Territories Administrations under section 34 of the Bureau of Indian Standards Act, 1986 issued under article 239 (1) of the Constitution. [Placed in Library. See No. LT-5210/87]

- (3) (i) a copy of the Annual Report (Hindi and English versions) of the Super Bazar, the Cooperative Store Limited, New Delhi, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Super Bazar, the Cooperative Store Limited, New Delhi, for the year 1985-86.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT-5211/87]
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards for the year 1986-87 along with Audited Accounts under section 23 of the Bureau of Indian Standards Act, 1986.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Bureau of Indian Standards for the year 1986-87. [Placed in Library. See No. LT-5212/87]

Review on and Annual Report of Bharat Petroleum Corporation Ltd., for 1986-87, of Hindustan Petroleum Corporation Ltd., for 1986-87 etc.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT): On behalf of Shri Brahma Dutt. I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956.
- (a) (i) Review by the Government on the working of the Bharat Petroleum Corporation Limited for the year 1986-87.
- (ii) Annual Report of the Bharat Petroleum Corporation Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5213/87]
- (b) (i) Review by the Government on the working of the Hindustan Petroleum Corporation Limited for the year 1986-87.
- (ii) Annual Report of the Hindustan Petroleum Corporation Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5214/87]
- (c) (i) Review by the Government of the working of the Gas Authority of India Limited for the year 1986-87.

- (ii) Annual Report of the Gas Authority of India Limited, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller Auditor General thereon. [Placed in Library. See No. LT-5215/87]
- (2) A copy of the Corporate Plan—1985—2005 (Hindi and English versions) of the Oil and Natural Gas Commission. [Placed in Library. See No. LT-5216/87]

Notification under Industries (Development and Regulation) Act, Annual Accounts and Review etc. on Khadi and Village Industries Commission for 1986-87, etc.

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): I beg to lay on the Table:-

- (1) A copy of the Passenger Cars fitted with Handicapped Control Gadgets (Restriction of Re-Sale) Order, 1987 (Hindi and English versions) published in Notification No. S.O. 806 (E) in Gazette of India dated the 1st September, 1987 issued under section 18-G of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-5217/87]
- (2) (i) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission for the year 1986-87 together with Audit Report thereon.
- (ii) A statement (Hindi and English versions) regarding Review by

the Government on the Audited Accounts of the Khadi and Village Industries Commission for the year 1986-87. [Placed in Library. See No. LT-5218/87]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 1986-87 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Automotive Research Association of India, Pune, for the year 1986-87. [Placed in Library. See No. LT-5219/87]
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Dehradun for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Pulp and Paper Research Institute, Dehradun, for the year 1986-87. [Placed in Library. See No. LT-5220/87]
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Cochin, for the year 1986-87 under section 19 of the Coir Industry Act, 1953.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Coir Board, Cochin, for the year 1986-87. [Placed in Library. See No. LT-5221/87]

Review and Annual Report of Hindustan Organic Chemicals Ltd., for 1986-87, Review and Annual Report of Indian Petro - Chemicals Corporation Ltd., for 1986-87, etc.

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R.K. JAICHANDRA SINGH): I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (a) (i) Review by the Government on the working of the Hindustan organic Chemicals Limited for the year 1986-87.
 - (ii) Annual Report of the Hindustan Organic Chemicals Limited, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5222/87]
 - (b) (i) Review by the Government on the working of the Indian Petrochemicals Corporation Limited for the year 1986-87.
 - (ii) Annual Report of the Indian Petrochemicals Corporation Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5223/87]
 - (c) (i) Review by the Government on the working of the Indian

Drugs and Pharmaceutical Limited for the year 1986-87.

- (ii) Annual Report of the Indian Drugs and Pharmaceutical Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5224/87]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Technology, Madras, for the year 1986-87, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Institute of Plastics Engineering and Technology, Madras, for the year 1986-87. [Placed in Library. See No. LT-5225/87]

Notification under Indian Telegraph Act, Review and Annual Report of Hindustan Teleprinters Ltd., Madras, for 1986-87, of Indian Telephone Industries Ltd., for 1986-87, etc.

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV): I beg to lay on the Table—

- (1) A copy of the Indian Telegraph (Fourth Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 719 (E) in Gazette of India dated the 18th August, 1987 under sub-section (5) of section 7 of the Indian Telegraph Act, 1985. [Placed in Library.

See No. LT-5226/87]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government on the working of the Hindustan Teleprinters Limited, Madras, for the year 1986-87.
- (ii) Annual Report of the Hindustan Teleprinters Limited, Madras, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5227/87]
- (b) (i) Review by the Government on the working of the Indian Telephone Industries Limited for the year 1986-87. [Placed in Library. See No. LT-5228/87]
- (ii) Annual Report of the Indian Telephone Industries Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Telecommunications Consultants India Limited for the year 1986-87.
- (ii) Annual Report of the Telecommunications Consultants India Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5229/87]

Review on and Annual Report of North Eastern Electric Power Corporation Ltd., for 1986-87

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (1) Review by the Government on the working of the North Eastern Electric Power Corporation Limited for the year 1986-87.
- (2) Annual Report of the North Eastern Electric Power Corporation Limited for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5230/87]

[English]

(Interruptions)

SHRI BASUDEB ACHARIA: What is your observation?

MR. SPEAKER: I have got the papers.

(Interruptions)

[Translation]

MR. SPEAKER: Have I ever disallowed? You asked for a discussion on FERA, I allowed it. You asked for a discussion on another matter. I again allowed it and I have been doing it again and again. If there is such a matter I would allow it.